

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
IB-260(ND)/2017
IA/2014/2024

IN THE MATTER OF:
Ms. Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 29.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Financial Creditor :
For the Respondent/Corporate Debtor :

ORDER

IA/2014/2024

This is an application filed by the Liquidator in terms of Regulation 15 of the IBBI (LP Regulations), 2016 for the quarter ended on March, 2024.

Proxy Counsel on behalf of the Liquidator is present. The Progress Report for the quarter ended on March, 2024 is taken on record with just exceptions.

IA is **disposed of**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)